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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

CCP 317/92 in
O.A.863/87.

Date of decision: 8.7.1993.

Shri R.S. Gupta.

Petitioner.

Versus

Shri Raj Kumar,
General Manager,
Northern Railway,
New Delhi & Anr.

Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner.

Shri G.D. Bhandari,
Counsel.

For the Respondents.

Shri R.L. Dhawan,
Counsel.

JUDGEMENT(ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

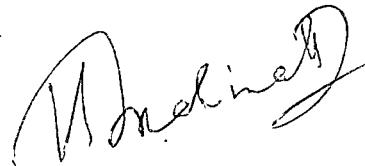
The respondents have since complied with the judgement of the Tribunal, as is clear from the order produced before us, dated 5.1.1993 enclosing the seniority list as revised. We find from the same that an honest effort has been made to accord seniority to the petitioner in accordance with the judgement of the Tribunal. Shri Bhandari, however, submitted that the petitioner is entitled to be placed above Shri Nag. This question has not been decided, the same not having been pleaded before the Bench at the time of final hearing. So far as six persons junior to him are concerned, he has been placed above them, as is clear from the seniority list of Dy.CHC. We are, therefore, satisfied that the action taken by

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the respondents is right and does not call for further scrutiny. If, however, the petitioner has any grievance on merits, the disposal of this CCP will not preclude from agitating his right in the appropriate proceedings in accordance with law. These proceedings are accordingly dropped.


(S.R. ADIGE)
MEMBER(A)

'SRD'
080793


(V.S. MALIMATH)
CHAIRMAN